

"FORM 7A
THE PATENTS ACT, 1970 (39 OF 1970)
AND
THE PATENTS RULES, 2003
REPRESENTATION FOR OPPOSITION TO GRANT OF PATENT
[see rule 55]

1. State names, address and nationality. I/We,.....
.....
hereby give representation by way of
opposition to the grant of patent in
respect of application
no.....dated.....
made by..... and published on
.....
2. State the grounds taken one after another. on the grounds
.....
.....
3. Complete address including postal My/our address for service in India is
index number/code and state along with telephone and fax number.
.....
.....
4. To be signed by the opponent or by his/her authorized registered patent agent. Signature
5. Name and designation of the natural person who has signed. (.....)

To
The Controller of Patents,
The Patent Office,
At